

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 16.10.2017

Appeal No. ST/60080/2013-DB

(Arising out of Order-in-Appeal No. 163/S. Tax/D-II/13/2711 dated 29.7.2013 passed by Commissioner of Central Excise (Appeals), New Delhi)

M/s EADS India Pvt. Ltd.

Appellant

Vs.

CCE, New Delhi

Respondent

Appearance

None

- for the appellant

Shri Ranjan Khanna, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)**

Final Order No. 57274/2017

Per Justice Dr. Satish Chandra:

Since filing of the appeal, none appeared on behalf of the appellant. The appeal was listed on i.e. on 3.2.2017; 15.3.2017; 5.7.2017; and 31.8.2017 but there was no representation on behalf of the appellant.

2. Even today none appeared nor any adjournment application is available on record. It shows that the assessee is not serious for the case.

3. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM